

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1354 of 2019

IN THE MATTER OF:

Neeraj Jain, Director of Flipkart India Pvt. Ltd. ...Appellant

Vs

Cloudwalker Streaming TechnologiesRespondents
Pvt. Ltyd. & Anr.

Present:

For Appellant: Mr. Kapil Sibal, Sr. Advocate, Mr. Arun Kathpalia, Sr. Advocate along with Ms. Misha, Mr. Vaijayant Paliwal, Mr. Nikhil Mathur, Mr. Kauser Hussain, Ms. Diksha Gupta and Ms. Bani Brar, Advocates

For Respondents: Mr. Rajinder Kumar, Sr. Advocate, Mr. Rajiv K. Garg, Mr. Ajit, Mr. Ashish Garg, Mr. Govind Singh, Mr. Hari Khurana and Mr. Arjun Singh, Advocates for Respondent No. 1.

Ms. Anannya Ghosh, Mr. Dushyant Manocha and Mr. Brian Henry Moses, Advocates for Respondent No. 2

ORDER

10.01.2020 Heard Learned Senior Counsel for 1st Respondent in full and also the Reply on the side of the Appellant. **Judgment is reserved.**

Learned Counsels for the Appellant as well as for the Respondent No. 1 are directed to file their respective brief Written Submissions, containing not more than three pages, by 20.01.2020.

Until further order, the Interim Order passed earlier shall continue.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)